GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2006 ANSWERED ON:01.12.2009 INCLUSION OF LANGUAGES IN EIGHTH SCHEDULE Hussain Shri Syed Shahnawaz;Pakkirappa Shri S.;Semmalai Shri S.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of representations/request received from the various organizations and State Governments for inclusion of new languages in the eighth schedule of the Constitution, State-wise and language-wise including Tulu language;

(b) the criteria guidelines/norms laid down for the purpose; and

(c) the time which a final decision in this regard is likely to be taken?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a): A large number of representations/requests from different organization and State Governments have been received in this Ministry for inclusion of more languages in the Eighth Schedule to the Constitution, including Tulu. At present, demands of 38 languages are pending for inclusion in the Eighth Schedule to the Constitution.

These are (1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti, (6) Bhotia, (7) Bundelkhandi, (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari), (12) Gondi, (13) Gujjar/Gujjari, (14) Ho, (15) Kaachachhi, (16) Kamtapuri, (17) Karbi, (18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21) Kumaoni (Pahari), (22) Kurak, (23) Kurmali, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Himachali), (32) Pali, (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shaurseni (Prakrit), (36) Siraiki, (37) Tenyidi and (38) Tulu.

(b) & (c): A decision on pending demands for inclusion of more languages in the Eighth Schedule including Tulu will be taken in the light of the recommendations of the Sitakant Mohapatra Committee and decision of the Government thereon. No time frame can be fixed for consideration of the demands for inclusion of more languages in the Eighth Schedule.